

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 110/MP/2019
alongwith IA Nos. 37/2019 & 53/2019

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the power purchase of 200 MW of power by Haryana Power Purchase Centre from Teesta-II Hydroelectric Project of Teesta Urja Ltd. through PTC India Limited

Petitioners : PTC India Ltd & Teesta Urja Ltd.

Respondents : HPPC & ors.

Date of hearing : **12.6.2019**

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Ravi Kishore, Advocate, PTC
Shri Tarun Johri, Advocate, TUL
Shri Jaideep Lakhtakia, TUL
Shri Nipun Tayal, TUL

Record of Proceedings

Learned counsel for PTC submitted that the Petitioners have filed this petition against the illegal action of the Respondents for not off-taking power in terms of the back to back PSA dated 21.9.2006 and for termination of the same. The learned counsel further submitted that Interlocutory Applications (IAs) have been filed seeking interim directions against the Respondents to schedule the contracted capacity of power as agreed under the PSA and to direct the Respondents to make payment of the relinquishment charges directly to PGCIL. In addition, the learned counsel for TUL submitted that the Respondent, HPPC has not been making payments in terms of the interim tariff granted by the Commission. Accordingly, the learned counsel prayed for grant of interim reliefs as prayed for in the said IAs.

2. The Commission after hearing the learned counsel for the Petitioners admitted the Petition & the IAs and directed issue of notice to the Respondents.

3. Accordingly, the Petitioner was directed to serve copy of the Petition on the Respondents, on or before **24.6.2019**. The Commission also directed the Respondents to file their replies by **12.7.2019**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **19.7.2019**. Pleadings shall be completed by the parties prior to the date of hearing.

4. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

Sd/-
(B.Sreekumar)
Dy. Chief (Law)

